

साधारण पर नियुक्त किया जाता है। इस प्रकार उनकी संविदा की शर्तों के अनुसार उन्हें 60 वर्ष की आयु तक, 58 वर्ष की आयु पर पुनरीक्षा किए जाने के अध्याधीन सेवा में बनाए रखना कानूनी दृष्टि से वैध है।

(घ) चूंकि केन्द्रीय सरकारी कर्मचारियों की सेवानिवृत्ति की आयु को सांविधिक नियमों द्वारा पहले ही विनियमित किया जा रहा है, इसलिए इस संबंध में विधान बनाया जाना आवश्यक नहीं समझा गया है।

(ङ) प्रश्न नहीं उठता।

**Induction of C.R.P. and B.S.F. in Mizoram armed police and Mizoram police**

3798. DR. R. ROTHUAMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during emergency many CRP and BSF personnel have been inducted on promotion into the Mizoram Armed Police and Mizoram Police, respectively, superseding more senior local police personnel and this has caused indiscipline, moral discouragement and bitterness among the rank and file of Mizoram Police Department; if so, the facts and figures in the matter;

(b) whether it is according to the rules of law in force to follow this practice of shifting the Central Police personnel, especially on promotion to the State Police;

(c) the facts and figures regarding the number of local and non-local officers, both in the junior and senior officer cadres, currently employed in the Mizoram Police Department; and

(d) whether there is large scale corruption and misappropriation of Annual Police Welfare Funds sanctioned by the Centre and an overall thor-

ough probe would be instituted into the whole set up and working of the Mizoram Police Department?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) It is not correct that many CRPF and BSF personnel have been inducted into Mizoram Armed Police and Mizoram Police during the period of Emergency. Some police personnel were, however, inducted during the later part of 1974 and early part of 1975 i.e. before the Emergency. The Government is not aware of any cases of indiscipline moral discouragement and bitterness on this account.

(b) Deputation of Government employees from Central Government to State Governments/Union Territories and vice versa is a normal feature. Such deputation can be to equivalent posts or to higher posts.

(c) The number of gazetted officers belonging to BSF or CRPF on deputation/re-employment is 11 including one I.G. of Police, 3 Superintendents of Police and 7 Deputy Superintendents of Police. The number of gazetted officers whether local or belonging to the Union Territory Cadre posted in Mizoram Police is 13 including 4 Superintendents of Police and 9 Deputy Superintendents of Police. In the non-gazetted ranks there are 293 local officers and 15 on deputation from B.S.F. and C.R.P.

(d) According to the information received from the Government of Mizoram, no misappropriation or corruption of the Annual Police Welfare Fund has been reported. A proper audit of this Fund has been carried out by an Auditor deputed by the Accountant General Shillong.

**Deployment of Military and Para-Military Forces in Nagaland**

3799. SHRI ROBIN SEN: Will the Minister of HOME AFFAIRS be pleased to state: